

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE

AT CHENNAI

O.A.No.177 of 2023

In the matter of

Tribunal on its own SUO MOTU
Based on the News Item in Eenadu
Newspaper, dt : 23.11.2023, "Illegal
Quartz Mining in Temple Lands".

And

The Chairman
Andhra Pradesh Pollution
Control Board,
1st, APSFC Building, Narasimhatheertham Road,
Near Life Insurance Corporation of India, Balaji Colony,
Tirupati, Andhra Pradesh 517502 & 4 Others

....Respondents

ADDITIONAL INDEX TO TYPED SETS OF PAPERS

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-The above documents are "Certified True Copies" of the originals-

Dated at Chennai on this the 22nd day of July 2025


Counsel for 4th Respondent

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
AT CHENNAI

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In the matter of

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1. The Chairman
Andhra Pradesh Pollution
Control Board,
1st, APSFC Building, Narasimhatheertham Road,
Near Life Insurance Corporation of India, Balaji Colony,
Tirupati, Andhra Pradesh 517502
2. The District Collector
Palnadu, Guntur District,
Andhra Pradesh
3. The Department of Mines and Geology
Represented by its Director
Sri Anjaneya Towers, D.No. 7-104,
B-Block, 5th & 6th Floors, Vijayawada,
Ibrahimpattanam, Andhra Pradesh 521456
4. The Executive Officer,
Sri Singarutla
Lakshmi Narasimha Swami Temple
Petasannegandla, Karampudi Mandal,
Guntur Dist, Andhra Pradesh- 522614
5. The Commissioner
Department of Hindu Religious
And Charitable Endowments
Gollapudi, Vijayawada - 521225

....Respondents

**ADDITIONAL REPLY STATEMENT FILED ON BEHALF
OF THE 4TH RESPONDENT**

1. The 4th respondent submits that a detailed reply statement was already filed before this Hon'ble Tribunal and the 4th respondent may be permitted to file this additional reply to bring certain facts which was not stated earlier.

xCh. Sivanarayana Reddy
**Executive Officer
Sri Singarutla Lakshmi Narasimha
Swamy Devestanam
Pata Sannigandla (V), Karampudi (M)
-Palnadu (Dist.).**

2. The 4th respondent submits that Sri Singarutla Lakshmi Narasimha Swamy Vari Devasthanam, Petasannigandla Village, Karampudi Mandal, Palnadu District (previously Guntur District) is the absolute owner of an extent of Ac.3157.20 cents in Block No.28 in Singuratla Agraharam Village consisting of hillock wherein the main deity is situated and the surrounding area wherein the present subject land of Ac.25-00 cents in Block No.28 in Singuratla Agraharam Village is situated. In the said extent of land most of the land comprising of forest, hills, rock heaps etc., and also agricultural lands.

3. The 4th respondent submits that, subsequently the temple conducted public auction of lease hold rights on 17-03-2021 while dividing the said land into two bits of Ac.12-50 cents each and one Budida Srinivasa Rao S/o. Venkateswarlu became highest bidder on a lease amount of Rs.1,07,500/- for 1st bit and one Budida Saidulu, S/o. Venkateswarlu became highest bidder on a lease amount of Rs. 1,10,000/- for 2nd bit for a period of 3 years from 17-03-2021 to 16-03-2024 and the said leases were approved by the Deputy Commissioner, Endowments Department, Guntur vide D.Dis.No.A6/894/2021, Dated 03-05-2021 and accordingly the said lessees are continuing in the land and their lease period is subsisting up to 16-03-2024.

4. The 4th respondent submits that Budida Saidulu, S/o. Venkateswarlu has sent a letter dated 02.10.2023 stating that he has paid a sum of Rs.1,07,500/- towards lease amount for the period from 17.03.2021 to 16.03.2022, due to financial

Ch. Sivarajulu
Executive Officer
Sri Singarutla Lakshmi Narasimh
Swamy Devasthanam
Peta Sannigandla (V), Karampudi (Palnadu (Dist.).

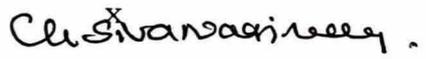
difficulty and personal reasons no quartz mining excavations were done. Similarly Budida Srinivasa Rao S/o. Venkateswarlu sent a letter dated 02.10.2023 stating that he has paid a sum of Rs.1,07,500/- towards lease amount for the period from 17.03.2021 to 16.03.2022 due to financial difficulty and personal reasons no quartz mining excavations were done.

5. The 4th respondent submits that after issuance of letters dated 20.08.2022, 18.08.2023, Budida Srinivasa Rao had sent reply dated 02.10.2023 stating that due to financial difficulty and personal reason no quartz mining excavations were done. The above suo-motu was initiated based on the news item in EENadu Newspaper dated 23.11.2023 and the said news appears to be false and misleading and may be due to business and personal enmity as against Budida Srinivasa Rao. However the departmental recovery proceedings as initiated to collect lease amount is still pending.

In these circumstances, the 4th respondent therefore prays that this Hon'ble Tribunal may be pleased to record the above reply statement and close the Suo-moto case as initiated and pass such further or other orders as this Hon'ble Tribunal may deem fit proper and thus render justice.

Dated at Petasannegandla on this the 22nd day of July 2025


Counsel for 4th Respondent


Executive Officer
Sri Singarutla Lakshmi Narasimha
Swamy Devestanam
Peta Sannigandla (V), Karampudi (M)
Palnadu (Dist.).

VERIFICATION

I, Chaparapu Siva Nagireddy, S/o. Ramakrishna Reddy, the Executive Officer, Sri Singarutla, Lakshmi Narasimha Swami Temple, Petasannegandla, Karempudi Mandal, Guntur Dist, Andhra Pradesh- 522614, do hereby verify that what are all stated in the foregoing paragraphs (1 to 5) are true and correct to the best of our knowledge, belief and information.

Verified at Petasannegandla on this the 22nd day of July 2025

Ch Siva Nagireddy
Executive Officer
Sri Singarutla Lakshmi Narasimha
Swamy Devestanam
Peta Sannigandla (V), Karampudi (M)
4th Respondent Palnadu (Dist.).

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Office of the Executive Officer
Petasannigandla Group Temples
Karampudi Mandal, Palnadu Dt

Dt. 20.08.2022

Notice No.2/ 2022

To
Sri Budida Srinivasa Rao,
S/o. Venkateswarlu,
Nagulavaram Village
Macherla Mandal
Palnadu Dist.,

Sir,

Sub:- Endowments Department- Leases-Sri Singarutla Lakshmi
Narasimha swamy vari temple, Petasannigandla Village, Karampudi
Mandal, Palnadu District - Lease of land of Ac.12-50 cents in Block
No.28 of Singarutla Agraharam Village, granted - Lease amount for
the years 2022-23 not paid - Copy of Mining License not produced,
in spite of repeated demands - Request to pay the arrears of lease
and to produce the copy of Mining License issued by the concerned
authorities - Regarding.

Ref :- 1.Orders of the Deputy Commissioner, Endowments Department,
Guntur, granting lease vide D.Dis.No.A6/894/2021, dated 03-05-2021.
2. Referene this office notice no.Nil/2021, Dt.30.06.2021

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Under Ref. cited, the Deputy Commissioner, Endowments Department,
Guntur, granting lease vide D.Dis.No.A6/894/2021, dated 03-05-2021 in your
favour, as regards the land in an extent of Ac.12-50 cents in Block No.28 of
Singarutla Agraharam, for mining quartz stone for a period of 3 years from 17-
03-2021 to 16-03-2024 on payment of advance lease amount of Rs.1,07,500/-
per annum for entire land and accordingly you have entered into the land and
availing the said opportunity.

You have to pay advance lease amount every year as per auction lease conditions and further you have to obtain the necessary permission from the mining department for excavating the quartz from the temple land. You have paid the lease amount for the year 2021-22 but failed to pay the remaining amounts payable for the year 2022-23 in spite of repeated demands in that regard and became a chronic defaulter. Further, you have failed to produce the copy of the permission granted by the mining department as per lease conditions. Whenever, it was demanded to produce the mining permission, you have been stating that you will produce the copy in a short span of time whenever demanded, but postponing the same from time to time.

You are therefore hereby called up on finally, to pay the arrears of lease amount of Rs.1,07,500/- (Rupees Two Lakhs Fifteen Thousand only) for 1 year as mentioned above and produce the mining permission copy within a week days from the date of receipt of the copy of this notice. Otherwise, further action will be taken as per auction lease conditions.

Received copy

B. Srinivasa Rao

9676965944

P. Sankarajay
20/8/2022
Executive Officer

Office of the Executive Officer
Petasannigandla Group Temples
Karampudi Mandal, Palnadu Dt

Notice No. 3/ 2022

Dt. 18 . 08 . 2023

To
Sri Budida Saidulu
S/o. Venkateswarlu,
Nagulavaram Village
Macherla Mandal
Palnadu Dist.,

Sir,

Sub:- Endowments Department- Leases–Sri Singarutla Lakshmi Narasimha swamy vari temple, Petasannigandla Village, Karampudi Mandal, Palnadu District – Lease of land of Ac.12-50 cents in Block No.28 of Singarutla Agraharam Village, granted – Lease amount for the years 2022-23 and 2023-24 not paid - Copy of Mining License not produced, in spite of repeated demands – Request to pay the arrears of lease and to produce the copy of Mining License issued by the concerned authorities – Regarding.

Ref :- 1.Orders of the Deputy Commissioner, Endowments Department, Guntur, granting lease vide D.Dis.No.A6/894/2021, dated 03-05-2021.
2.Referene this office notice no.Nil/2021, Dt.30.06.2021
3.Referene this office notice no.2/2022, Dt.20.08.2022

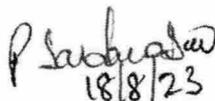
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Under Ref. cited, the Deputy Commissioner, Endowments Department, Guntur, granting lease vide D.Dis.No.A6/894/2021, dated 03-05-2021 in your favour, as regards the land in an extent of Ac.12-50 cents in Block No.28 of Singarutla Agraharam, for mining quartz stone for a period of 3 years from 17-03-2021 to 16-03-2024 on payment of advance lease amount of Rs.1,10,000/- per annum for entire land and accordingly you have entered into the land and availing the said opportunity.

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You have to pay advance lease amount every year as per auction lease conditions and further you have to obtain the necessary permission from the mining department for excavating the quartz from the temple land. You have paid the lease amount for the year 2021-22 but failed to pay the remaining amounts payable for the year 2022-23 and 2023-24 in spite of repeated demands in that regard and became a chronic defaulter. Further, you have failed to produce the copy of the permission granted by the mining department as per lease conditions. Whenever, it was demanded to produce the mining permission, you have been stating that you will produce the copy in a short span of time whenever demanded, but postponing the same from time to time.

You are therefore hereby called up on finally, to pay the arrears of lease amount of Rs.2,20,000/- (Rupees Two Lakhs twenty Thousand only) for 2 years as mentioned above and produce the mining permission copy within a week days from the date of receipt of the copy of this notice. Otherwise, further action will be taken as per auction lease conditions.


18/8/23
Executive Officer

Date :02-10-2023

**Office of the Executive Officer Peta Sannigandla Endowments Group
Peta Sannigandla village. Karampudi Mandal, Palnadu District**

Sir/Madam !

SUB: regarding the expiry of the quartz mining period and payment of dues of Endowments Charities Department - Sri Singarutla Lakshmi Narasimha Swamy Devasthanam, Peta Sannigandla Village, Acre 12.50 cents in Block No.28.

REF : Your letter No. Nil / 2023, dated: 18-08-2023

I hereby submitted that I received a permission from The deputy commissioner mining Guntur Palnadu District, Karampudi Mandal. Sri Singarutla Singarutla Lakshmi Narasimha Swami Devasthanam at Peta Sannigandla village Acre 12.50 Cents, Quartz 3 in Singarutla Agraharam Block No.28. Vide their orders. D.Dis.No.A6/894/2021 Dated 03.05.2021, as per their Orders I got permission for striking the quarry From 17.03.2021 to 16.03.2024 (for the period of 3 years) I have to pay 1,07,500/- per each year.

First year of the above lease time I have paid Rs.1,07,500/- for the period from 17.03.2021 to 16.03.2022. Due to our financial difficulty and personal reasons no quartz mining excavations were done. Therefore, I am informing you about the real position.

Yours

Sd/-Budida Srinivasa Rao

Translated from Telugu to English:

Bd: R. Vora



**M/s. BHARATHI R.VORA, MA,M.L.
ADVOCATE / TRANSLATOR
WLA, HIGH COURT OF MADRAS
CHENNAI-600 104.**